

1	2	3	4	5	6	7	8
18.	Mizoram	10.941 #	3.85	7.89 #	0.00	4.57	-
19.	Nagaland	3.22	2.235	0.00*	8.47	0.00	-
20.	Odisha	176.504	293.69	308.37	0.00	560.17	678.65
21.	Punjab	133.12	83.595	171.37#	0.00	0.00	
22.	Rajasthan	378.90	225.25	698.27#	115.12	0.00	-
23.	Sikkim	14.78	10.24	31.74#	0.00	0.00	200.38
24.	Tamil Nadu	142.95	220.14	231.15	0.00	317.17	523.977
25.	Tripura	16.09	8.69	26.94#	0.00	0.00	-
26.	Uttar Pradesh	249.55	289.04	303.50	148.96	554.26	189.69
27.	Uttarakhand	76.39	105.89	0.00*	0.00	517.66	-
28.	West Bengal	197.93	228.62	240.05	166.869	704.85	-
TOTAL:		3791.865	4337.63	4279.45	3261.519	4179.25	2458.92

*Centre's share of CRF/SDRF has not been released for want of information relating to crediting of earlier released funds, utilization certificate and annual report etc.

#Including arrears of CRF/SDRF for the previous year.

Source :Ministry of Home Affairs.

Insurance of fish ponds

2352. SHRI RABINARAYAN MOHAPATRA:

SHRI RAMA CHANDRA KHUNTIA:

SHRI DILIP KUMAR TIRKEY:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government is thinking to give fisheries the status at par with agriculture;

(b) whether it is a fact that no insurance company is coming forward for

covering insurance of fish ponds for which farmers are compelled to sustain heavy loss due to natural calamities; and

(c) whether Government is considering issuing instruction to include fish ponds in the insurance scheme?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (DR. CHARAN DAS MAHANT): (a) There has been demand from various stakeholders for according aquaculture a status that is at par with agriculture. Accordingly the issue of treating aquaculture at par with agriculture was included in the Pre-Budget Memorandum from the Department of Animal Husbandry, Dairying and Fisheries for 2012-13. However, no announcement was made in the Union Budget 2012-13 in this regard.

(b) and (c) The existing Centrally Sponsored/Central sector schemes of the Department of Animal Husbandry, Dairying and Fisheries do not cover insurance of fish ponds. Till date, the Government is not considering any proposal to include insurance of fish ponds in the existing scheme(s) during the Twelfth Plan.

Use of Endosulfan

2353. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that a Joint Expert Committee has suggested to the Supreme Court that the use and manufacture of Endosulfan pesticide may be permitted for two years to exhaust all stocks of the raw material; and

(b) if so, the details thereof and Government's opinion thereon?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI TARIQ ANWAR): (a) and (b) Yes, Sir. In compliance of the Hon'ble Supreme Court order dated 9th October, 2012 in the matter of Writ Petition (Civil) No.213 of 2011, the Joint Expert Committee after due deliberation felt that to exhaust the available stocks of the raw material, manufacture and use of Endosulfan may be permitted for a total period of 2 years. The Committee was of the view that the manufacturing and marketing companies should be asked to ensure to completely exhaust the available raw material during this period and ensure that this pesticide